

**COURT-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 245 of 2013**

**Dated : 28<sup>th</sup> January, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member**  
**Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of:**

**NTPC Ltd. ... Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) :** **Mr. M.G. Ramachandran**  
**Ms. Poorva Saigal**  
**Ms. Anushree Bardhan**

**Counsel for the Respondent (s):** **Mr. Ramalingam for R.1**  
**Mr. Manoj Dubey for R-2**

**ORDER**

We have heard the Learned Counsel for the Appellant and the Learned Counsel for the Respondent no.1 and 2 for some time. Learned Counsel for the Appellant is directed to file the petition and relevant documents which were filed before the Central Commission on or before 7.2.2014.

Post the matter for further hearing on **10.2.2014.**

**(Justice Surendra Kumar)**  
**Judicial Member**  
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**(Rakesh Nath)**  
**Technical Member**